CENIRAL ADMINISTRATIVE TRIBUNAL

### ALLAHABAD BENCH

# THIS THE 15TH DAY OF SEPTEMBER, 2000

Original Application No.1001 of 2000

#### CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI, V.C.

### HON.MR.S.DAYAL, MEMBER(A)

Budhiram,son of Durbal Ram R/o H.No.34, Mohalla Purvi Sahodar Shiv Printing Press, Pratapgarh.

... Applicant

(By Adv: Shri S.Singh)

#### Versus

- 1. Union of India through Director Postal Services, Allahabad.
- The Post Master General, Allahabad Region, Allahabad.
- 3. Superintendent, R.M.S Postal and Telegraph Department, Allahabad Division
- 4. Sub Record Officer, Pratapgarh Railway Mail Service.

... Respondents

# ORDER(Oral)

## (By Hon.Mr.Justice R.R.K.Trivedi, V.C.)

By this application u/s 19 of the A.T.Act 1985 a direction has been prayed to the respondents to regularise services of the applicant and allow him to perform duty peacefully and further pay him salary as and when it desms due as he is a scheduled caste candidate. It has also been prayed that respondents may be directed to consider the candidature of the applicant for the post of E.D.Mail Man and name may be called from the employment exchange. The aforesaid relief is being claimed on the basis of the work as Substitute E.D.Mail Man from 19.12.1987 to 3.8.1989 as disclosed in certificate (Annexure 1). What the applicant is not in job since 1989 he cannot be given any relief by the Tribunal. The learned coursel for the applicant then submitted that applicant has filed various representations. Last such representations was filed on 19.2.2000. The

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grievance is that the representations have not been decided. Considering this aspect we dispose of this application finally with a direction to the Post Master General, R.M.S Allahabad to consider and decide the representation of the applicant by a speaking order in accordance with law tihin three months from the date a copy of this order is filed before him. There will be no order as to costs.

MEMBER(A)

VICE CHAIRMAN

Dated: 15.9.2000

Uv/